

**Promotion of IPS Cadre Officers in Tamil Nadu to I.G. and Additional I.G. of Police**

4139. SHRI N. DENNIS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of officers borne in the I.P.S. cadre serving in Tamil Nadu promoted to the rank of (i) Inspectors-General of Police (ii) Additional Inspectors-General of Police; and

(b) whether the Central Government have been consulted in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) The Government of Tamil Nadu have reported that there are 8 officers borne on the Indian Police Service Cadre serving in Tamil Nadu who are holding the posts in the rank of Inspector General of Police. In addition to these, 1 officer is holding an ex-cadre post of Director General of Police, a post recently created by the State Government above the rank of Inspector General of Police. It has also been mentioned by the State Govt. that there are 6 IPS officers who are holding posts in the rank of addl. Inspector General of Police in the State.

(b) The Government of Tamil Nadu have sought the concurrence of the Govt. of India with reference to temporary addition of the posts of Director General of Police and two more Inspector General of Police to the Indian Police Service Cadre of the State. The matter is under consideration of the Government of India. It is not necessary for the State Government to consult the Government of India in matters relating to promotions and appointments of IPS officers in the State Cadre.

**Non-utilisation of Budget Allocations made to Dadra and Nagar Haveli**

4140. SHRI UTTAMBHAI H. PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that allocations made in the Budget during 1975 to 1980 on various heads for the Union Territory of Dadra and Nagar Haveli is not being utilised or not being spent as allotted under various heads ;

(b) if so, the reasons thereof ;

(c) the details of such amount (head-wise) which have not been spent/utilised/lapsed or transferred to various different heads ; and

(d) what action has been taken or is proposed to be taken for its full utilisation of each year and under each head ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). The figures of actual expenditure upto 1978-79 under various heads are available in the Demands for Grants of this Ministry and the reasons for major variations are available in the Appropriation Accounts already laid before the Lok Sabha and those for 1979-80 are not ready and will be laid before the Lok Sabha in due course. However, the provisional figures for the Grant as a whole reveal a saving of Rs. 1577169 in 1979-80 as compared to Rs. 52,14,204 in 1975-76 Rs. 62,91,559 in 1976-77, Rs. 22,26,609 in 1977-78 and Rs. 30,08,740 in 1978-79.

(d) Every endeavour is made to ensure that the amounts provided in the budget under the various heads are fully utilised.

**असैनिक सेवा में भूतपूर्व सैनिकों को नियुक्त करना**

4141. श्री राम सिंह शक्थि : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार पेंशन पाने वाले भूतपूर्व सैनिकों की सेवाओं का उनको असैनिक सेवाओं में नियुक्त करके उपयोग कर रही है ;

(ख) क्या उनके वर्तमान वेतनमानों तथा पेंशन से पहले के उनके वेतनमानों के बीच कोई अन्तर है और यदि हाँ, तो तत्संबंधी ब्योरा क्या है ; और

(ग) यदि भाग (क) और (ख) का उत्तर स्वीकारात्मक हो, तो वेतनमानों की यह असमानता कब तक दूर की जाएगी ?

रक्षा मंत्रालय में राज्य मंत्री (श्री शिवराज बी० पाटिल) : (क) से (ग) केन्द्र सरकार/सरकारी क्षेत्र के बैंकों के ग्रुप 'ग' में 10 प्रतिशत और ग्रुप 'घ' में 20 प्रतिशत रिक्त स्थान भूतपूर्व

सैनिकों के लिए आरक्षित किए गए हैं। अर्धसैनिक बलों में भी सहायक कमाण्डेंट के 10 प्रतिशत पदों का आरक्षण भूतपूर्व सैनिकों के लिए किया गया है। इसके अतिरिक्त, केन्द्र सरकार के अधीन सरकारी क्षेत्र के उपक्रमों में ग्रुप 'ग' और ग्रुप 'घ' में भूतपूर्व सैनिकों के लिए क्रमशः 14½ प्रतिशत और 24½ प्रतिशत स्थानों का आरक्षण किया गया है। विभिन्न राज्य सरकारों ने भी पदों में भूतपूर्व सैनिकों के लिए कुछ आरक्षण किया है। सरकार ने भूतपूर्व सैनिकों के लिए आरक्षित पदों पर उन्हें नौकरी देने के मामले में उन्हें सहायता देने के लिए आयु और शैक्षणिक अर्हताओं में रियायत भी मंजूर की है।

2. सिविल सेवाओं में वेतनमान सशस्त्र सेनाओं से भिन्न होते हैं। सिविल नौकरी में वेतन नियतन के लिए भूतपूर्व सैनिक पेंशनरों को पेंशन में 125 रुपए प्रति मास तक की छूट भी दी गई है।

#### Preference in Civil employment to Ex-Servicemen

4142. SHRI AMAR SINGH RATHAWA : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the persons who put in 5 to 10 years' service in defence seeks retirement on certain grounds and got preference in civil for getting employment as ex-servicemen ;

(b) whether it is a fact that thousand of rupees are spent for preparing a soldier ;

(c) whether in view of the fact, Government are considering to make certain amendments not to issue ex-servicemen certificates to those who have put in less than 15 years in defence service ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) to (c) Armed Forces personnel who seek release at their own request before completing 5 years service in the Armed Forces of the Union are not eligible for the various benefits and

concessions given by the Government to the ex-servicemen. There is no proposal under the consideration of the Government at present to modify the existing definition of ex-servicemen so as to exclude ex-servicemen who have put in less than 15 years of service in the Armed Forces.

#### Allotment of Fertile Land of Pukpui Village to Pukpui Brigade

4143. DR. R. ROTHUAMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether he is aware of the fact that vast tract of fertile land belonging to Pukpui village have been allotted to Pukpui Brigade (Army) for their headquarters by the Mizoram State Government, causing deprivation of the local people and the surrounding villagers facilities to collect their daily domestic requirements, drinking water etc ;

(b) if so, the remedial action taken or proposed to be taken by Central Government to compensate for this acquisition of their lands ; and

(c) if not, whether any steps are proposed to restore the lands to the villagers ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) to (c). Government of Mizoram have informed that about 1600 acres of land have been acquired in Pukpui area for the Army for which due compensation would be paid. There is no report about local people being deprived of facilities like daily domestic requirements and drinking water, etc.

#### Border disputes between States

4144. SHRI D.P. JADEJA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the border disputes in certain States are still pending for decision since long ;

(b) if so the number of such cases and the names of States involved and the details of disputes ; and

(c) the decision, if any taken in the matter and the stage at which the matter stands now ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) (a) to (c). Boundary disputes between the following States involving territorial claims/counter-claims are pending :

- (i) Maharashtra and Karnataka ;
- (ii) Karnataka and Kerala ;